CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Phone: 011-23353035 Fax-23753923

Petition No. 11/MP/2023   Date: 21.7.2023

To,

Chief Executive Officer,
Maithon Power Limited,
Corporate Center, 34 Sant Tukaram Road,
Carnac Bunder, Mumbai, Maharashtra- 400009.

Sir,

Subject: Petition for entering into an Agreement with the Indian Railways for Gati Multi-modal Cargo Terminal under Gati Shakti Multi- Modal Cargo Terminal (GCT) Policy 2021.

Reference: ROP of the hearing dated 14.7.2023 in Petition No. 11/MP/2023.

In continuation of ROP dated 14.7.2023 and on check, the Petitioner is directed to file the following additional information on or before **4.8.2023** after serving copy to the Respondents:

(a) *Out of the 9 components associated with Railway Siding, the list of assets and cost thereof proposed to be transferred to Indian Railways under the 'Gati Shakti Multi-Modal Cargo Terminal (GCT) Policy 2021'.*

(b) *The details regarding the utilization of transferred assets by Indian Railways for other than transportation of coal to the generating station and its impact on useful life of such assets. Further, the adjustment of revenue realized on utilization of these assets.*

(c) *As Indian Railways bear the cost of O & M for transferred assets, the reasons for claim that no change in O & M cost of the generating station.*

(d) *After capitalization of subject Railway siding assets, the comparison of landed cost of coal at generating station prior (wherein assets under the control of generating station) and post to subject transfer of assets to Indian Railways.*

2.   The Respondents shall file their replies by **18.8.2023** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **28.8.2023**. The due date for filing the additional information and reply/rejoinder shall be strictly complied with and no extension of time shall be granted.

Yours Sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Respondents